

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 263 OF 2019 & IA No. 744 OF 2019**

**Dated: 3rd October, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**Haryana Power Purchase Centre** ..... **Appellant(s)**  
  
**Versus**  
**Haryana Electricity Regulatory Commission** ..... **Respondent(s)**

Counsel for the Appellant(s) : M.G. Ramachandran, Sr. Adv.  
Ranjitha Ramachandran  
Poorva Saigal  
Shubham Arya  
Anushree Bardhan

Counsel for the Respondent(s) : Rajiv Shankar Dvivedi  
Rishabh Jain  
S.K. Sarkar for R2  
Virendra Kumar for R2

**ORDER**

Heard both the senior counsel. The controversy seems to be rejection of procurement of power for FY 2019-20 at Rs.3.11 per unit supplied by Respondent Generator to Appellant Discom. We direct the Respondent Generator to continue the supply of power during FY 2019-20 as per applicable tariff. The Appellant is directed to pay the charges for supply of power till further orders.

Reply on main appeal, if any, by Respondents shall be filed within eight weeks. Thereafter, rejoinder shall be filed within three weeks.

List the matter on **23.01.2019.**

**Ravindra Kumar Verma**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

MK